

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

M.A. 502 of 1997  
O.A. 983 of 1996

Date of Order: 16.3.98.

Present: Hon'ble Mr.Justice S.N.Mallick, Vice-Chairman.  
Hon'ble Mr.S.Dasgupta, Administrative Member.

S.K.BERA & ANR.

-VS-

UNION OF INDIA & ORS.

For the petitioner(s): Mr.R.K.De, counsel.  
For the respondents: Mrs.B.Ray, counsel.

O R D E R

On consent of both the parties, the application for condonation of delay is taken up to-day as on Day's list for hearing and disposal. Admittedly, the petitioners filed the Original Application no.543 of 1994 before this Tribunal which was disposed of on 12.7.96 by which the petitioners are given liberty to file separate application on their prayer for grant of promotion to the post of O.S.Gr.I on the basis of restructuring of cadre subject to the limitation. Thereafter, the petitioners filed the instant application on 12.8.96 stating therein that the application was within time. But, pursuant of our order dated 11.12.97, the petitioners filed the instant application for condonation of delay on 30.12.97 admitting that there has been a delay of one year and 37 days in filing the instant Original Application. It is submitted by Mr.De, 1st.counsel, that due to wrong instructions of the petitioner's Advocate, the Original Application could not be filed within time. After hearing the 1st.counsel appearing for both the parties, we allow this application and condone the delay. The instant M.A.no.502 of 1997 is accordingly disposed of.

After hearing the 1st.counsel appearing for the petitioners and after going through the materials on record, we admit this application for adjudication. Reply to be put in within 4 weeks and re-joinder, if any, within 3 weeks thereafter. Let the application be